

(3)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY

O.A.1056/92

Shri Laxman Trambak Gholap,
Nashik.

.. Applicant

vs

Union of India Through
Directorate of Printing
New Delhi.

.. Respondents.

Coram: Hon'ble Ms.Usha Savara, Member(A)

Appearance:

Shri G.R.Menghani for the
applicant.

Shri J.G.Sawant for the
respondents.

Tribunal's Order

Dated: 26-4-93

(Per: Hon'ble Ms.Usha Savara, Member/A)

Only grievance of the applicant in this O.A. was that his pay had not been refixed in the pay scale of Rs. 1200-1800. The respondents have passed an order dated 13-10-92(Ex.R-5) refixing his pay on promotion from 13-10-92. The relief has already been given to the applicant. The respondents are,however, directed to pay difference in pay as a result of the refixation of pay within a period of 3 months from receipt of a copy of this order. Needless to say terminal benefits of the applicant will be refixed accordingly.

The O.A. stands disposed.

Usha Savara
(Ms.Usha Savara)
Member/A

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